

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 843
TO BE ANSWERED ON 23.07.2018**

HIKE IN EPFO WAGE CEILING

843. SHRI CH. MALLA REDDY:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has shelved a proposal approved by the central board of Employees Provident Fund Organization (EPFO) to increase the salary threshold from Rs. 15,000 to Rs. 21,000 per month to bring more workers under mandatory EPF coverage and give them PF and pension benefits and if so, the details thereof;**
- (b) whether the Government plans to enhance the minimum pension from the current Rs. 1,000 to Rs. 3,000 per month for retired organized sector employees and if so, the details thereof;**
- (c) whether the Government also plans to expand social security net to a larger pool of people and even for unorganized sector employees; and**
- (d) if so, the details thereof and if not, the reasons therefor?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a): No, Madam.

(b): No, Madam.

(c) & (d): The Employees' Provident Funds & Miscellaneous Provisions (EPF & MP) Act, 1952 is applicable to every establishment employing 20 or more persons which is either a factory engaged in any industry specified in Schedule-I of the Act or an establishment to which the Act has been made applicable by the Central Government by notification in the Official Gazette.

In order to extend social security benefits to all the eligible workers in the country, continuous efforts are made to bring the coverable establishments under the EPF & MP Act, 1952 and also for bringing the eligible employees under the umbrella of Schemes under the Act.
